

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 209
CP-48/ND/2024

IN THE MATTER OF:
Kanta Agarwal

... **Applicant/Petitioner**

Versus

Exclusive Capital Ltd.

... **Respondent**

Under Section: 241-242

Order delivered on 25.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Respondent : Sr. Adv. Abhinav Vashist, Adv. Anant, Adv. Priyanka Verma for R-1.

Sr. Adv. Siddharth Yadav, Adv. Vibhor Kapoor, Adv. Asher Ravi Job for R-2 & 3, Adv. Shivani Jaiswal, for R-8, Sr. Adv. Sidharth Luthra, Adv. Dhruv Chawla, Adv. Yuganshi Singh, for R-5, Sr. Adv. Mr. Sudhir Makkar, Mr. Dhruv Chawla, Ms. Yuganshi Singh, Advs. For Respondent No. 6

For the RP : Adv. Sidhartha Das, Adv. Aditya Rathore, Adv. Anil Matta

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

Arguments heard. **Order reserved.**

Ld. Counsels for the parties are at liberty to file their respective written arguments not exceeding 03 pages each. In the arguments to be filed, the parties shall indicate the page nos. at which the documents/pleadings referred to by them in the written arguments are available.

The interim arrangement already made would remain in operation till pronouncement of order.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)